

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

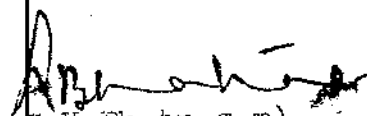
NEW DELHI, DATED: 27.9.1979

NOTIFICATION
INCOME TAX

No. 3022 (F.No.261/18/79-ITJ) In exercise of the powers conferred by sub-section(1) of Section 121A of the Income-tax Act, 1961(43 of 1961) and in partial modification of notification No.2647 of dated 8.1.1979, the Central Board of Direct Taxes hereby directs that entries in cols. 2 & 3 against Commissioners of Income tax (Appeals) VIII & IX New Delhi in the Schedule appended there under shall be amended as under:-

SCHEDULE

Charge with Head quarter	Income-tax Wards/ Circles & Districts	Range of I.A.C.s of Income-tax.
1	2	3
Commissioner of Income tax (Appeals) VIII, New Delhi	After IAC(C) Range-I <u>add.</u> and IV	After Central Range-I <u>add.</u> and IV
Commissioner of Income tax (Appeal) IX, New Delhi	After Central Range-III <u>add.</u> and V	For Central Range II & III Read Central Range-II, III & V.


(S.K. Bhatnagar)
Under Secretary

Central Board of Direct Taxes

Copy forwarded to:

- The Commissioner of Income-tax, Delhi-I, New Delhi 15 copies.
- The Registrar, Income-tax Appellate Tribunal, Bombay.
- The A.D.I.(R.S.&) (Bulletin) New Delhi - 5 copies
- Ad-VI Section/E.D.Section.


(S.K. Bhatnagar)
Under Secretary

Central Board of Direct Taxes.